

Bail Application No.
FIR No. 397/2019
PS Hari Nagar
U/s 3 / 4 MCOC Act.
State Vs Mohd. Saddam @ Md. Gauri

16.06.2020

Present: Ld. Addl. PP for State.
Sh. Deepak Sharma, Ld. Counsel
Insp. Mukesh Kumar PS Hari Nagar, on behalf of IO physically present.

Sh. Deepak Sharma, Ld. Counsel for applicant / accused Mohd. Saddam @ Md. Gauri has physically appeared in court. The application has been heard through video conferencing, at mobile no. 9910690108 of undersigned, called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

This is an application for grant of custody parole for 8 (eight) hours to applicant/accused Md. Saddam @ Md. Gauri S/o Md. Bhura for 17/06/2020 during day time in order to attend the Marriage/Nikah of his real sister Ms. Kaifi. The marriage/nikah will be performed at the native village of applicant/accused at H.No.155 Mohalla Chock Village Jansath Distt. Murad Nagar, Uttar Pradesh, Pin Code 251314.

I/O has verified from the relatives of the accused at his native village about the genuineness of marriage of his real sister, to be performed on 17/06/2020. As per report applicant/accused has criminal antecedents and has been involved in serious offences as a member of organized crime syndicate.

Considering the verification of genuineness of the marriage of sister of the applicant/accused, I find that the application is based on reasonable ground and is allowed subject to below mentioned conditions ;



FIR No. 397/2019

PS Hari Nagar

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State Vs Mohd. Saddam @ Md. Gauri

- a) The concerned Jail Superintendent shall make adequate arrangement of taking applicant/accused Mohd. Saddam @ Md. Gauri in judicial custody to H.No. 55 Mohalla Chock Village Jansath Distt. Murad Nagar, Uttar Pradesh, Pin Code 251314. on 17/06/2020 so that applicant/accused is able to attend the marriage/nikah of his real sister Ms. Kaifi from 12.00 Noon to 5.00 P.M.
- b) Concerned Jail Superintendent shall ensure the arrangement of adequate security guards to prevent the escape of applicant/accused from judicial custody during period of custody parole, as also to prevent any safety hazard to applicant /accused from any person. For this purpose, the Jail Superintendent may obtain help from SHO PS Hari Nagar for additional guards.
- c) Concerned Jail Superintendent shall ensure the return of applicant/accused back to jail on the same day i.e, 17/06/2020 by sunset, as per jail rules.
- d) The Jail Superintendent shall instruct the security staff to maintain norms of social distancing during custody parole so that applicant accused does not come in direct contact with any person at Marriage/Nikah venue.

Copy of order be given dasti to the I/O, counsel of the applicant/accused and Jail Superintendent for compliance.



(Vishal Singh)
ASJ-03, WEST,
DESIGNATED COURT,
MCOCA DELHI

Bail Application No.
FIR No. 1531/2015
PS Tilak Nagar
U/s 302/34 IPC & 25/54/59 A. Act
State Vs Rahul

16.06.2020

Present: Ld. Addl. PP for State.
Sh. Vivek Singh Proxy Counsel for applicant/accused.
Report received from IO/ SHO PS- Tilak Nagar.
Report be called from Jail Supdt.
Put up for 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020

Bail Application No.
FIR No. 202/2018
PS Tilak Nagar
U/s 392/397/120B/411/34 IPC
& 25/27 A. Act
State Vs Arif @ Shokin

16.06.2020

Present: Ld. Addl. PP for State.

Ms. Archana Ruhela Ld. Counsel for applicant/accused.

Report be called from IO/ SHO PS- Tilak Nagar.

Report be called from Jail Supdt.

Put up for 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020

Bail Application No.
FIR No. 835/2015
PS Nihal Vihar
U/s 302/120IPC
& 25/27/54/59 A. Act
State Vs Rajesh @ Pawa @ Jagdish

16.06.2020

Present: Ld. Addl. PP for State.
Sh. S.P. Sharma, Ld. Counsel for applicant/accused.
Report received from IO/ SHO PS- Nihal Vihar.
Report be called from Jail Supdt.
Put up for consideration on 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020

Bail Application No.
FIR No. 379/2019
PS Nihal Vihar
U/s 324/326 IPC
State Vs Ramesh Kumar

16.06.2020

Present: Ld. Addl. PP for State.
Sh. R. R. Jha Ld. Counsel for applicant/accused.
Report received from IO/ SHO PS- Nihal Vihar.
Report be called from Jail Supdt.
Put up for consideration on 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020

Bail Application No.
FIR No. 65/2016
PS Uttam Nagar
U/s 302/392/411 IPC
State Vs Vinay @ Vickey

16.06.2020

Present: Ld. Addl. PP for State.
Sh. Parveen Singh Ld. Consel for applicant/accused.
Report received from Jail Superintendent.
Report be called from IO/SHO PS Uttam Nagar.
Put up for 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020

Bail Application No.
FIR No. 623/2019
PS Ranhola
U/s 498A/304B/341 IPC
State Vs Dev Prakash @ J Prakash

16.06.2020

Present: Ld. Addl. PP for State.
Sh. S.K. Bhardwaj Ld. Counsel for applicant/accused.
Report be called from IO/ SHO PS- Ranhola.
Report be called from Jail Supdt.
Put up for consideration on 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020

Bail Application No.
FIR No. 667/2019
PS Tilak Nagar
U/s 304/341 IPC
State Vs Deepu Singh @ Kada

16.06.2020

Present: Ld. Addl. PP for State.
Sh. Sanjay Proxy Consal for applicant/accused.
Report be called from IO/ SHO PS- Tilak Nagar.
Report be called from Jail Supdt.
Put up for 19.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
16.06.2020